

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 64/(MAH)/2016  
CA No.

CORAM:

Present:

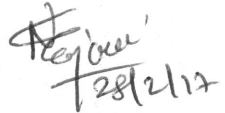
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: M/s. Styrax Commodities Limited  
V/s.  
M/s. Vadraj Cement Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Nikhil Rajani i/b M/s. V. Deshpande & Co for Respondent NO. 13		 28/2/17
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②	Mr. Gaurav Joshi, Sr Advocate Mr. Dharam Zumani, Advocate i/b DSK Legal	} Adv for Petitioner	 28/2/17
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Order

CP No.64/241,242,244/NCLT/MB/MAH/2016

As to application filed by R13, since the Petitioner side has already mentioned that no order has been sought against R13, nor has any order been passed against R13, this Bench hereby dismissed the Application of R13 considering it as infructuous. For the answering Respondent side sought time to file reply during the course of day, they are hereby permitted accordingly. The Petitioner is at liberty to file rejoinder if any, within 15 days hereof.

List this matter for hearing on 4.4.2017.

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)